

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CIRCUIT BENCH AT PORT BLAIR

MISC APPLICATION NO. 351/262/2016-2017

IN

O.A. No. 85/A&N/2013

IN THE MATTER OF:

An application extension of time to
comply with the order dated
08.04.2016 in OA No. 85/AN/2013
(Mrs. P. G. Ponnamma - Vs - The
Union of India & Ors)

AND

IN THE MATTER OF:

1. The Union of India,
Through the Secretary,
Ministry of Personnel Public
Grievances & Pension,
(Dept. Of Personnel & Training),
New Delhi.

DATE OF FILING 29/3/17

DATE OF RECEIPT
BY POST M/351/262/17
REGISTRATION NO.

CO 485/14-11-18

FOR REGISTRAR

Director (Social Welfare)
Department of Social Welfare
Central Social Welfare Board
लोक सोशल वेलफेर बोर्ड
लोक सोशल वेलफेर बोर्ड
लोक सोशल वेलफेर बोर्ड

Al

2. The Lt Governor,

A & N Islands, Raj Niwas,
Port Blair.

3. The Chief Secretary,

A & N Administration,
Secretariat Building, Port Blair.

4. The Commissioner - Cum -

Secretary (Social Welfare),
A & N Administration,
Secretariat Building, Port Blair.

5. The Director (Social Welfare),

A & N Administration,
Directorate of Social Welfare Board,
Port Blair.

6. The Chair Person,

State Social Welfare Board,
A & N Islands.

7. The Assistant Director,

Central Social Welfare Board,
Port Blair.

... Petitioners / Respondents

निदेशक (सोशल वर्फेयर)
Director(Social Welfare)
सोशल वर्फेयर विभाग
Department of Social Welfare
आनंदमान तथा निक्षेपार प्रशासन

- Versus -

Smti P. G. Ponnamma,
W/o. Shri Gopala Krishnan,
Ex-Craft Instructor,
R/o. Lillypur Basthi, Port Blair,
South Andaman.

... Respondent / Applicant

SL

No.M.A.351/00262/2017
(O.A.85/AN/2013

Date of order : 05.04.2017

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

For the applicant : Mr. N.A. Khan, counsel
For the opposite party : Mr. R. Singh, counsel
(applicant in O.A.)

ORDER

Mr. A.K. Patnaik, Judicial Member

This M.A. has been filed by the respondents of O.A.No.85/AN/2013 seeking extension of time of six months to comply with the order dated 08.04.2016 passed by this Tribunal in the said O.A.

2. We have heard Mr. N.A. Khan, ld. counsel appearing for the applicants in the M.A.(respondents of O.A.) and Mr. R. Singh, ld. counsel for the original applicant.
3. The O.A. No.85/AN/2013 was disposed of by this Tribunal on 08.04.2016 with the following directions:-

"(i) The Director (Social Welfare), Andaman & Nicobar Administration is directed to consider the regularisation of the Applicants and all other similarly situated persons within a period of four months from the date of their retirement;

(ii) Upon consideration, if their services are regularised then the dues to which the applicants shall be entitled as per rules viz. pension and pensionary dues including leave encashment etc. should be paid to them within a period of two months thereafter;

(iii) In any event, decision which shall be taken as directed above shall be communicated in a well reasoned order to the applicants within the aforesaid period."

4. Mr. N.A. Khan, ld. counsel for the applicants in the M.A. fairly submitted that though the O.A. was disposed of on 08.04.2016, the instant M.A. has been filed only on 29.03.2017 i.e. much after the time stipulated in the aforementioned order dated 08.04.2016 passed in the O.A. Therefore, if we allow this M.A. at this stage, it will amount to review of the order passed on 08.04.2016 in the O.A..

5. In such view of the matter, the M.A. is dismissed. No order as to cost.

(Minnie Mathew)
Administrative Member

(A.K. Patnaik)
Judicial Member

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